583 Reclamation of barren and fallow land etc. (Res.)

[Mr. Chairman]

tion in the country, the Central Government should consider getting a feasibility study made for the creation of Land Army by the State Governments and Union teritories Administrations which could be deployed for land development. land reclamation, irrigation facilities and similar works and its distribution amongst landless persons together with other farm inputs and equipments'."

The motion was adopted.

MR. CHAIRMAN: Now I have to put the resolution, as amended to the vote of the House. The question is:

"That this House is of opinion that with a view to providing employment reclaiming barren and fallow lands and increasing food production in the country, the Central Government should consider getting a feasibility study made for the creation of Land Army by the State Governments and Union Territories Administrations which could be deployed for land development. land reclamation, irrigation facilities and similar works and its distribution amongst landless persons together with other farm inputs and equipments."

The motion was adopted.

श्री लक्मी नारायण नायक : समापति महोदय, मैं ग्रपने प्रस्ताव को संशोधित रूप में स्वीकार करने के लिये ग्रापका, माननीय मंत्री जी का ग्रीर इम सदन का धन्यवाद करता हं ।

MR. CHAIRMAN: I request the hon. Members that such amendments should be moved in very very exceptional cases; this is not a usual practice. Of course, all hon. Members do not get notice of such amendments and they cannot express their views. After all, departing from the regular procedure is not always advisable. This should be done in very very exceptional cases.

15.22 hrs.

RESOLUTION RE. REMUNERATIVE PRICES TO THE GROWERS OF COMMERCIAL CROPS

MR. CHAIRMAN: Now Shri Dinesh Joarder is not here. Shrimati P. Rangnekar has to move the resolution.

श्रीमतो ब्रहिस्या पी० रांगनेकर : (बम्बई उत्तर-मध्य) : सभापति महोदथ, मैं निम्नलिखित संकल्प पेण करती हं :---

"यह सभा वाणिज्यिक फसलों जैसे पटमन, गन्ना, तम्बाकू, कपास प्रादि के मुल्यों में गिरावट तथा लगातार गिरावट की प्रवृत्ति पर गहरी चिन्ता व्यक्त करती है ग्रीर संवरूप करती है कि उत्पादकों को उचित मृल्य दिलाने के लिए तत्काल उपाय किये जाय ग्रीर वाणिज्यिक फसलों के मुस्यों की निम्न दरों के कारणों की जांच करने ग्रीर उत्पादकों को लाभप्रद मुल्य दिलाने के लिये उपाय मुझाने हेतु संमद-सदस्यों की एक उच्च गवित प्राप्त समिति भी तुरन्त गठित की जाये।"

मभापति महोदय, मैं जो यह संकल्प लायी हूं. वह खासकर इसलिये कि ग्राप देखते हैं कि हमार देश में वाणिज्यिक फमलों की कीमत कम हो रही है, कन्ज्यमर्स गुड्ज की कीमत थढ़ती है । जो कमणियल काप्म है, वाणिज्यिक उत्पादन है, उसकी कीमत बम हो रही है और इमके कारण को हमें देखना चाहिये बेयोंकि यह हमारे समाज का और हमारे डैवलपमेंट का मवाल है ।

हमारे देश में 1 करोड़ 75 लाख हेक्ट जमान पर काप्स हैं, उसमें से 10 प्रतिशत कमर णियल काप्स हैं। 4 कोटि हमारे किसान कर्माशयल-काप्स पर मेहनत करते हैं। हमारे देश में जो 5 पंचवर्षीय योजनाएं बनाई गई, उसमें तय किया गया था कि हम कर्माशयल काप्स की उत्पादकना बढ़ायेंगे, लेकिन प्रगर प्राप पिछले 25 साल का हिसाब लगायेंगे तो कर्माशयल प्रोडेक्ट्स का उत्पादन बढा नहीं है, बल्कि कम हो रहा है।

प्राप देख सकते हैं कि उत्पादन का लक्ष्य 1950–51 में तय किया गया था कि यह 5.71 मिलियन टन हो, 1960–61 में यह 11.14 मिलियन टन हुम्रा लेकिन प्राप देखें कि कन्ज्यूमर्स गुड्ज का, चीनी खाने वालों का परिमाण 20 फीसदी बढा । लेकिन उतना उत्पादन हमारा नहीं बढ़ा है। काटन झौर जुट का झाप देखेंगे तो उन की भी वैसी ही हालत है झौर झाप रिजवें बैंक की रिपोर्ट देखोंगे तो उस में पता चलेगा कि 1964-65 में हमारा जो ग्रोथ रेट था कन्ज्यूमर्स गुड्स का वह 3 परसेंट था भ्यीर ग्रब वह घट गया है, 2.6 परसेंट हो गया है । 3 परसेंट से कन्ज्यमर्स गडस की उत्पादकता 2.6 परसेंट हो गई है, यह रिजवं बैंक की रिपोर्ट कहती है । कामणियल आप्स की हालत उस से भी बुरी है। 1964-65 से पहले 3.9 परसेंट वह था, म्राज 1.5 परसेंट हो गया है । इतना कम हो गया है । इस सब की जांच करनी चाहिए । ग्रगर ग्राप इस की जांच नहीं करेंगे तो हमारे पूरे देश का विकास खंडित होने वाला है ग्रौर हमारे सामने ग्रौर सवाल ग्रा जाएंगे । हमारी सारी एकोनामी कोलेप्स होने वाली है ग्रगर हम इस के ऊपर ध्यान नहीं देंगे । इतना ही नहीं म्राप देखेंगे कि इस में जो किमानों को इन्डेटेडनेस है वह भी बढ़ती जा रही है । एक बाज में वह बढती जा रही है ग्रीर दूमरी तरफ ग्राप देखते हैं लैंड ग्रोनरशिप का जा प्राबलम हैं उस में बहन बड़े झगड़े चालू हो गए हैं । दूमरी तरफ कास्ट का भी सवाल इम से पैदा हो जाएगा । एक तरफ कास्ट का मवाल ग्रौर टूमरी तरफ कल्टीवेटर्स का सवाल, ये सारे ममले खडे होने वाले हैं । अगले दो वर्षों में अगर इस के बारे में हम कुछ नहीं करेंगे तो हर एक स्टेट में ला ऐंड ग्राईर प्राबलम पैदा होने वाली है, यह आप को ध्यान में रखना चाहिए । इस प्रावलम के ऊपर ग्रगर ग्राप सीरियमली घ्यान नहीं देंगे तो हमारी एकानामी का भी सवाल ला ऐंड बाईर का भी सवाल ग्रौर सोशल ग्राईर का भी मवाल ये सारे मवाल विकृत होने वाले हैं। यह हमें ध्यान में रखना चाहिए ।

मैं ग्रापको ग्रीर बताउं, गांवों में जो चीजें पैदा कर रहे हैं उन की प्राइम इंडेक्म को देखें और जो कीमन हम उनको दे रहे हैं उस का देखें तो मालम होगा कि हम उनको किस तरह फंसाते हैं । हमारा जो ऐग्रीक़ल्चरन प्राइसेज कमीणन है उस में जो लोग हैं वे सरमायेदारों के इंटरेस्ट को गार्ड करने वाले ग्रीर मोनोपलिस्ट्स के इंटरेस्ट्स का गाउं करने वाले हैं । इसीलिए सभी तक हमारे जो किसान खेती करते हैं उन के बारे में ध्यान नहीं दिया गया है । होलमेल ग्राप प्राइस इंडेक्स देखें। 1970-71 को ग्रगर बेस रखें तो 71-72 में राइस का इंडेक्स था 105 जो 1976–77 में हो गया 157 ग्रीर 1977-78 में वह है 154 । ^{ले}किन ऐग्रीकल्चरत प्राइस कमीशन ने उस की प्राइस कितनी फिक्स की है वह ग्राप देखें । इस ^{के} माने यह है कि उन किमानों को जो राइस पैदा करते हैं, लटने का घन्धा ऐग्रीकल्चरल प्राइसेज क्मीणन कर रहा है। व्हीट का देखें --- 1971-72 में प्राइस इंडेक्स था 103, 1976-77 में 159 योर 1977-78 में है 166 । लेकिन हमारे ऐग्रीकल्चरल प्राइसेज कमीणन ने प्राइस फिक्स की है 112 रुपए । तो बह किस के लिए काम कर रहे हैं, यह ग्राप बताएं ? प्राइस इंडेक्स बतलाता है 166 रुपये ग्रीर वह प्राइस फिक्स करते हैं 112 रुपये । यह चीज ग्राप को घ्यान में रखनी चाहिए ।

रा-काटन की हालत देखें, उस में ग्राप उन को बहुत देते हैं । डिफरेंस देखें, 1971-72 में रा-काटन का प्राइस इंडेक्स या 83, 1976-77 में 209 ग्रौर 1977-78 में है 182 लेकिन ग्रभी प्राइस फिक्स किया है 255 । यह क्या हो रहा है ? इस चीज को भी ग्राप घ्यान में रखें। रा जुट का मैं ज्यादा नहीं बताती हं, 1977-78 में इंडेक्स है 152 स्रौर प्राइज फिक्स की है 150 । ट्बैको, कोल, फटिलाइजर वगैरह बाकी चीजों के बारे में ग्राप ने मभी तक प्राइम फिक्स नहीं किया है । लेकिन उन की भी हालत श्रभी तक यह है कि जो उन की कीमत है उस कीमत से कम ग्राप ने उन की प्राइस फिक्स की है। म्रापको यह ध्यान में रखना चाहिए कि उन की जो लागत है वह तो बढ़ती जा रही है। बाकी जो चीजें उस में लगती हैं जैसे प्राप देखें, फुयेल ग्रीर पावर जो लगता है उस की कीमत 110 से 232 हो गई है । इननी प्राडसेज बढ गई हैं । ग्राप देखते हैं कि उनके उत्पादन की जो प्राइस है उसको एग्रीकल्चरल प्राइमेज कमीणन कम कर रहा है । एक तरफ फूयल, पावर की कीमतें बढ़ती है, दूसरी जो कंज्यूमर गुड्स हैं उनकी कीमतें बढ़ती हैं लेकिन दूसरी तरफ जो उनका माल है उसकी कीमत कम होती जाती है। इस बात की तरफ हमें ध्यान देना चाहिए वरना इम देश में बहुत कुछ होने वाला है ।

दूसरी बात यह है कि हमारे देश में जो इंडस्ट्रियलिस्ट्रम हैं, जो मल्टी-नेशनत्स हैं उनका बड़ा भारी रोल रहा है । हमारी बैंक्म उनकी हेल्प कर रही हैं लेकिन दूसरी तरफ जो ग्रोग्रम हैं उनको लूटा जा रहा है । मैं प्रापके सामने पब्लिक प्रण्डरटेकिग्ज कमेटी की, जूट मिल्म के सम्बन्ध में, जो रिपोर्ट ग्राई है उसको ग्रापके सामने रखना चाहती हूं । कमेटी ने डिप्टी गवनंर, रिजर्व बैंक को साक्ष्य के लिए बुलाया था । उनसे पूछा गया कि जो किमान जूट पैदा करते हैं उनको बैंक से कितना पैसा दिया गया तो उन्होंने कहा कि हमारे पाम इसका कोई हिसाव या रिकार्ड नहीं हैं । ग्रगर ग्राप उनका उत्तर पढ़ेंगे तो देखेंगे कि क्या नाटक है । उन्होंने जो जवाब दिया उसको मैं कोट करना चाहती हं :

"As of now I am sorry that we have got information on a global basis, but not in terms of cultivators of different kinds of crops and in such details."

[श्रीमती महिल्या पी० रांगनेकर]

उन्होंने ा क हमारे पास ग्लोबल बेसिस की रिपोर्ट है, कल्टिवेटसं के बारे में उनके पास कोई रिपोर्ट नहें है । इसके बाद जब उनसे पूछा गया कि जो मिल मालिक हैं उनको कितना पैमा दिया गया तो वे तुरन्त सच्चाई पर मा गए । उन्होंने कहा कि रा-मैटीरियल की पर्चेज झौर उसके मापरेशन के लिए 157.22 करोड़ रुपए दिए गए । म्राप देखें कि जूट मिलों के मालिकों को इतनी बड़ी रकम मिलती है लेकिन जो जूट बोम्रसं हैं उनके लिए रिजर्व बेंक के पास कोई पैसा नहीं है । बैंक के पास इसीलिए कोई हिसाब भी नहीं है स्योंकि उनको कोई पैसा दिया ही नहीं गया है। इसीलिए उन्होंने जवाब देने से इनकार कर दिया ।

इतना ही नहीं, जहां जहां कारपोरेशंस हैं वहां पर माडनाईजेशन के नाम पर या दूसरे नाम पर मिलों को पैसा दिया गया है । माई डी वी झाई से टोटल लोन 19.2 करोड़ दिया गया । दूसरी स्कीम्स में जुलाई 1964 से 1975 तक 15.50 करोड दिए गए । इण्डस्ट्रियल फाइनेंस कार्पोरेशन से भी कई करोड़ मिले । इम तरह से टोटल 66.17 करोड़ मिले । इस तरह से म्राप देखेंगे कि मोनोपोलिस्टम की हर तरह से मदद की जाती है लेकिन ग्रोग्नसं को हमारी वैक्स कोई मदद नहीं देती हैं। जट मिलों के पाम जो काला पैमा बढ़ जाता है उसका चनाव में इस्तेमाल होता है । पब्लिक म्रण्डर-टेंकिंग्ज कमेटी में रिजर्व बैंक के डिप्टी गवर्नर कहने हैं कि मिलों को इनना पैसा दिया गया लेकिन ग्रोग्नर्स को कुछ भी नहीं मिलता है।

इसी प्रकार में ग्राप देखेंगे कि शुगरकेन के एरियम, मध्य प्रदेश की कैवल दो मिलों में, लाखों रूपए बाकी हैं। किसानों का 50 लाख रुपया वाकी था । वैक्स से उन मिलों को पैसा मिला लेकिन उसमें पहले बैंक ने मिलों में यह क्यों नहीं प्रछा कि ग्रापने किसानों का पैसा दिया है या नहीं ? यह डयुटी वैंक की थी । जिन किमानों में शगरकेन लिया गया था उनको उसका पैमा मिलना चाहिए था । उस के बाद भी सरकार ने उन की प्रापर्टी को ग्रटैच नहीं किया । किसानों का पैसा डवो दिया, मजदूरों का पैसा डुवो दिया, उन की प्रापर्टी को मेन्ट्रल गवनमेन्ट ने ग्रटैच नहीं किया, उन की प्रापर्टी को नीलाम करने की ग्राज्ञा नहीं दी ग्रीर वे सब पैसा खा गये । इस लिये मैं कहना चाहती हं कि जब तक म्राप इन मजदूरों ग्रौर किसानों को लटने वाले इण्डस्टीय-लिस्ट्स ग्रीर मोनोपोलिस्ट्म के बारे में बैंकों के नहीं कहेंगे कि पहले एरियर्स का पैसा देना चाहिये तब तक दूमरा कोई इलाज नहीं है।

ग्राप को मालूम नहीं है--हम ने महाराप्ट्र में देखा है---महाराष्ट्र में जो शूगर मिलें हैं, उन के नाम के साथ कोग्रापरेटिव लगा हुमा, लेकिन उन के कर्ताधर्ता कौन हैं, हम जानते हैं---ये कोमापरेटिव्ज किसानों को थोड़ा सा कर्जा देती हैं, उस के बदले में उन को प्रपनी पूरी फसस को इन के पास डिपाजिट रखना पड़ता है मौर जब वे उन की फसल को लेते हैं तो उस फसल के भाव कम कर के उन को देते हैं मौर इस तरह से वह किसान उन का पूरे-का-पूरा कर्जा वापस नहीं दे सकता है, उस का पूरी तरह से सत्यानाश हो रहा है ।

इस लिये हमारा कहना है कि जिस तरह से महाराप्ट में मोनोपोलीकाटन-पर्चेज की स्कीम है---ग्रगर वैसे स्कीम नहीं चलायेंगे तो किसानों का कुछ भी भला होने वाला नहीं है । जब उन की काप माती है तब वे रेट्स कम कर देते हैं ग्रौर बाजार में दलाल उस को खरीद लेते हैं श्रीर बाद में ऊंचे दामों पर बेचते हैं । मैं श्राप को महाराष्ट्र के "प्याज" की कहानी सुनाना चाहती हूं । किसानों से प्याज 26 पैसे किला में खरीदी गई, लेकिन बाजार में उसको 2 रुपये किलो में बेचा गया, इस तरह से किसान भी लुटा ग्रीर हम भी लुटे, कन्ज्यूमर भी लुट गया, वीच में सब दलाल खा गये । इस के बाद स्टेट ट्रेडिंग कारपोरेशन ग्रौर "नाफेड" से कहा गया कि प्याज खरीदो । उन के ग्राधिकारी वहां गय, जिन में पैसा मिला, उन में खरीद लिया ग्रीर जो सच्चे किसान थे, जिन्होंने पैसा नहीं दिया, उन से नहीं खरीदा, क्वालिटी के नाम पर उन के माल को नहीं खरीदा । ग्राप जानने हैं कामशियल क्राप्म में क्वालिटी के नाम पर ग्रेडिंग चल रहा है――फस्टं ग्रेड, सैकण्ड ग्रेड, थडं ग्रेड । इमी तंग्ह से प्याज के मामले में जिन का माल नहीं खरीदना था, उन का माल ग्रेड 3 का बतला दिया । जिस ने पैसा दे दिया उस का माल ग्रेड 1 वनला कर खरीद लिया । उस के बाद जव मामला श्री मोहन धारिया के पास ग्राया, तब समझीता हुग्रा । मेरा यह कहना है कि इन सब चीजों में जा दलाल लोग हैं, वे वहन गड़वड़ करने हैं, लेकिन ग्राप के नाफेड में भी बहुत करण्णन है। जब तक ग्राप उन करप्णन को दुर नहीं करेंगे--काम नहीं चलेगा ।

समुद्र से किनारे तक प्राने में ट्रांजिट में गायब हो गया, क्योंकि ये मोनोपोलिस्ट कम्पनियां जो व्यापार करती हैं, इन के साथ हमारे एस 0टी 0सी 0 ग्रौर नाफेड के मधिकारी शामिल हैं ग्रौर कोई भी इन मामलों में दखल नहीं देता है। यह मेरा चार्ज है-इस के बारे में जांच होनी चाहिये । ग्रगर माप इकानामिक टाइम्ज को पढ़ेंगे तो भाप को भी बहत दूख होगा। लोग कहते हैं कि चीजों की स्केमरसिटी होने वाली है । हमें मालूम नहीं क्या स्केम्परसिटी होने वाली है, लेकिन यह सही है कि लाखों टन माल इस तरह से बीच में ही गायब हो जाती है। तो इस के बारे में प्राप को सांचना चाहिए । जब तक जुट परचेजिंग एजेन्सी जा कि गवनमेंट की परचेजिंग एजेन्सी है, मैं करप्शन खत्म नहीं होता है तब तक यह समस्या हल नहीं होगी । ऐसी मोनोपती एजेन्सी का निर्माण करने के बाद भी यह समस्या हल नहीं हा रही है । मेरा ग्राप से कहना है कि ग्राप एग्रीकल्चरल प्राइस कमीशन को दोबारा ग्रारगेनाइज्ड कीजिए ग्रीर उस में किसानों के प्रतिनिधि भी लीजिए । इस कमीशन के बारे में ग्राप यह भी जांच कोजिए कि ग्राजकल जो इस के मेम्बर हैं उनके इंडस्ट्रियलिस्ट्स से क्या सम्बन्ध है ।

हमारे देश में काप्स के जो ग्रोग्नर्स हैं, उन की हम मदद करनी चाहिए । उन को जो ग्राप सर्व्साडी देते हैं वह उन के पास नहीं जाती है । बर दूसरों के पास चली जाती है । कई जगह पर उन के नाम से कोग्राप्नेटिब्ज तैयार हो गर्य हैं लेकिन उनका फायदा वेस्टेड इन्ट्रेस्ट्स के लाग उठा रहे हैं । यह 'भी ग्राप को देखना चाहिए ।

इस सम्बन्ध में मैं एक बात यह कहना चाहती ? कि ग्रापको एक नया एग्रेरियन रिफार्म्स बिल लाना चाहिए क्योंकि इस से लैण्ड का भारी सम्बन्ध ै। यह खाली फार्मर्स का सवाल नहीं है। हमारे वीच में एग्रीकन्चरल वर्कर्स भी बहुत हैं । उनकी उगत की जो प्राइस कंज्युमर्स से ग्राती है उसका फायदा उनको नहीं मिलता है । हरेक प्रदेश में लैंड लेकिन सीलिंग एक्ट है भव जगह लोग हाथ पर हाथ धर कर बैठे हए हैं। वहां जमींदार लोग कहते हैं कि ग्राप कोई भा कानुन बनाइये लेकिन हम उस पर झमल नहीं होने देंगे । जब तक हमारा लेण्ड का मसला हल नहीं होता है तब तक ऐसे सवाल ग्राते रहेंगे । ग सवाल का हल करने के लिए यह जरूरी है क लेण्ड की सीलिंग हो । इस के बारे में प्रापको संचना चाहिए । जब तक ग्राप यह नहीं करते ^{तय} तक ग्राप एग्रीकल्चरल प्राइसिज कमीशन की ^{रचना} करें। पालियामेंट में हम ने सुझाव दिया या कि पालियामेंट के मेम्बरों की भी इस बारे में ^{एक क}मेटी बननी चाहिए क्योंकि यहां पर किसानों के बहुत से प्रतिनिधि हैं। 23 तारीख को यहां दिल्ली में किसानों का बहुत भारी प्रदर्शन हो रहा है श्रीर किसानों के सवालों पर ग्राप घ्यान देने वाले हैं। मगर उस से पहले यहां यह कर दिया जाए तो उसमें भी भापको मदद मिलेगी । इसलिए मेरा भापको सुमाव है कि पालियामेंट के मेम्बस को एक कमेटी भाप बना दें जो प्राइसिज के बारे में विचार करे । भगर किसान की पैदावार की प्राइसिज उस ठीक से नहीं मिली तो इस से हमारे देग में कोई विकास नहीं होने वाला है । भगर भापको विकास करना है तो भापको यह करना पड़ेगा ।

मेरा झापसे कहना है कि झाप जनता के सवालों पर घ्यान दें । जनता में झाजकल यह भावना है कि ग्राप उन के सवालों पर घ्यान देने के बदले झापस में झगड़ते हैं । जनता चाहती है कि झाप उनके सवालों पर घ्यान दें । झाप झापस में झगड़ें लेकिन बंद कमरे में झगड़ें । वहां चाहे कुछ भी करें, एक दूसरे का सिर तोड़ें लेकिन जहां तक जनता के सवाल हैं उन पर झाप पूरा ध्यान दें । झापने चुनावों में बहुत कुछ ऐलान किया या, बहुत कुछ अभ्योरेंसिज दिये थे । झगर उनको पूरा करने के लिए झाप कुछ नहीं करेंगे तो कुछ होने वाला नहीं है । इसलिए झाप गंभीर रूप से इस तरफ घ्यान दें । इतना ही मुझे कहना है ।

MR. CHAIRMAN_i: Resolution moved.

"The House expresses its deep concern over the fall and continuous downward trend of the prices of commercial crops viz., jute, sugarcane, tobacco, cotton etc., and resolves that immediate steps be taken to guarantee fair prices to the growers and also a high powered Committee consisting of the Members of Parliament be forthwith constituted to go into the causes of lower rates of prices of the commercial crops and suggest measures for ensuring remunerative prices to the growers".

The time allotted for this Resolution is 2 hours and I have a list of 13 members who want to speak on this. I request Members to finish their speeches within six minutes.

Those hon. Members who want to move their amendments may now do so.

DR. RAMJI SINGH (Bhagalpur): I beg to move:

[Dr. Ramji Singh]

That in the resolution .--

add at the end-

"and further directs the Government to compel the manufacturers of industrial goods out of commercial crops viz., jute, sugarcane, tobacco. cotton etc. to sell them at proportionately cheaper prices." (3)

That in the resolution,-

(i) after "tobacco, cotton, etc."

add "while the prices of manufactured goods out of these crops show an upward trend".

(ii) add at the end-

"within 3 months hereafter". (6).

SHRI VINAYAK PRASAD YA-DAV (Saharsa): I beg to move:

That in the resolution,-

add at the end-

"so that the price of every product, whether industrial or agricultural, neither exceeds nor falls short of 11 times the cost of production thereof.", (2)

SHRI YUVRAJ (Katihar): I beg to move:

That in the resolution,—

add at the end-

"with instructions to submit its report by 31st March, 1979, so as to facilitate fixation of remunerative prices." (4).

SHRI DHIRENDRANATH BASU (Katwa): Mr. Chairman, speaking on this Resolution I must say that the growers have all along been neglected. There are some middlemen, who are engaged by the Jute Corporation of India, and they are earning huge profits. The Corporation is purchasing through the medium of some people and not directly. These middlemen advance some money to the growers and purchase the jute, not at remunerative prices

but at distressed prices. The jute growers are compelled to sell their produce to the middlemen at the price dictated by them. This has been the experience in all the villages in my constituency. The result is that the middlemen. the dealers and the purchasing agents are getting away with all the profits and the growers of jutes and cotton are not getting adequate prices.

That is why we say that the Government should take very strong measures to see that the actual growers get adequate prices. In the case of growers of jute, sugarcane and cotton it is not enough that they are getting the prices prevailing in the market. Very attractive prices should be offered to them. Now what happens is that the dealers invest money on the growers and purchase jute or cotton at distress prices. So, we should chalk out some programme whereby Government purchase direct. They should open centres at all the areas where jute, cotton, tobacco and sugarcane are grown and the produce should be purchased directly, without the intervention of the middlemen.

It has been shown everywhere that remunerative prices are not given to the growers. Then if we compare the prices of industrial products, they are also sold to consumers at a much higher rate, say 50 or 60 per cent above the cost of production. Here again the management or the dealers get away with the profit and the consumers also have to suffer for it.

So, ways and means should be found out to see that the consumers are able to purchase commodities at reasonable prices. If we do not look to their interests, then what for we are here? So you must chalk out certain ways and means, and I request the hon. Minister, through you, thought well out that a policy should be chalked out to see that the consumers get the goods at reasonable prices and the jute growers, the cotton growers and the tobacco growers get the remunerative

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price. But it is seen that there is a channel, that is, the agents, the midlemen, the manufacturers' association the cotton growers association and so many other associations that are set up and certain other agencies which purchase the goods are taking away the benefit, I mean, the middlemen are taking away the benefit. This middlemen system must go, must be wiped out so that the reasonable prices are obtained by the growers and a well thought out policy should be laid down so that the growers cannot be cheated, and they should not be cheated. In all constituencies and everywhere we go, we find that they cannot sell the jute direct to the Jute Corporation. The Government is spending lakhs and lakhs of rupees for the development of Jute Corporation. I have got the records with me. The Jute Corporation of India have advanced to different jute industries, to different agents, to the tune of Rs. 22 crores for purchase of jute and these agents and other jute manufacturers puchase the jute and do not sell sufficient jute to the Jute Corporation as a result of which the Jute Corporation find it difficult in several cases to realise money. We find that out of Rs. 22 crores invested by the Jute Corporation of India, they have already lost Rs. 14 crofes out of which nothing will be given to the Government and Government will not get anything out of it. So, the Government must lay down a stringent policy to see that these people are not allowed to take away the resources and are not allowed to take away the money in that way.

Mr. Chairman, Sir, I have already made a complaint to the authorities that the sum of Rs. 22 crores invested through the Jute Corporation is to be realised. So far, only Rs. 6 crores have been realised and the Government will not be in a position to realise the balance of Rs. 16 crores from the middlemen and from the

of commercial crops (Res.) jute industries to which they had advanced. So, ways and means should be found out to see that the growers get the remunerative prices and not the middlemen who take away the money without doing anything.

With these words, I conclude.

SHRI RAJ KRISHNA DAWN (Burdwan) : Mr. Chairman, Sir. India is an agricultural country but it is a matter of grief and regret that the cultivators are the most neglected among the population. We, who are in politics, while addressing the people outside over the mike very often say that we will try to improve the lot of the cultivators but when we become a Member of Parliament or a Minister we conveniently forget these cultivators and try to promote the interest of the middle men or the industrialist. Sir the Committee on Public Undertakings have suggested that the jute growers should be paid Rs. 400/- per quintal as a remunerative price as otherwise they will suffer a loss but despite this positive recommendation of the Committee the price of jute was fixed at Rs. 149 per quintal. The recommendations of the Agricultural Price Commission was also ignored. How could this figure of Rs. 149 be fixed? On whose recommendation? Are we to conclude that the report of the Committee on Public undertakings is wrong? Sir the agriculturists would have found some solace if the industrial products which are based on agricultural produce were sold to the people at a cheaper price but they are not getting the same. I would like to give an example. Last year government had fixed the price of paddy at Rs. 77 per quintal. We know that 12 guintals of paddy will yield one quintal of rice calculation on this basis the price of 1 quintal of rice should not be more than Rs. 125 (including Rs. 10 per quintal as manufacturing cost but Government have fixed the selling price of rice at Rs. 178. Thus the profit

The original speech was delivered in Bengali.

[Shri Raj Krishna Dawn]

earned is much more than even the profit that is being earned by the black marketeers. As I was saying, the cultivators would have found some satisfaction if the non agriculturist community comprising of the soldiers, teachers, doctors, engineers etc., could get rice at a cheap rate and then the agriculturists would have felt that their sacrifices were rewarded. But this is not being done. Therefore I urge very strongly that Government will have to be very cautious about this matter which gives no satisfaction either to the producer or the consumer. But we have seen that the Agriculture Price Commission far from upholding the interest of the agriculturists have always upheld the interest of the middlemen and the industrialist. It is indeed a matter of deep regret for a country where the majority of the population is cultivators. There is yet another sad aspect to which I would like to draw the attention of the Government. It is known to all that the different parts of the country suffered devasting floods. I ask you Sir, who suffered from this? Obviously the poor cultivators. But why should they suffer? Is it not a fact that whenever some damage is done to the factory or the godowns of an industrialists, he gets full compensation from the insurance companies. If the rich could get his loss compensated fully then

why should not the poor cultivator? But the irony of the matter is that while we have provided for insurance policies which other than cultivators can take advantage of there is nothing that the poor cultivator can fall back upon when his crops are damaged due to natural calamities like drought, flood, storm, fire etc. There is no crop insurance in our country that can take care of the cultivator and his crops. In reply to a question, the Government have stated that while there is an insurance scheme for cotton, no such scheme is there for other crops. The Government does not want to have a comprehensive crop insurance which will cover all the cultivators.

16 hrs.

If we really want to save the cultivators then we have to pay them proper price. If a cultivator who produces the food and industrial crops, does not get adequate return, if he is denied social security, if he fails to maintain his family then a massive migration will start from agricultural field and the present industrial growth of the country is not at all adequate to absorb or contain this mass migration from the field of agriculture to the field of industry. Naturally it will only produce a catastrophe whose results would be dangerous. In any agricultural country, the basis for development should have been agriculture but it is a matter of regret that since independence no Government has given importance to this matter and as such the lot of the agriculturists have remained neglected and poor. We have never given the regard or respect that the cutlivators of this country deserve.

Mr. Chairman Sir, we are presently discussing a problem which affects the 60 crore population of the country out of which 50 crores are cultivators. But what is the attendance in the House. Only such members are painstakingly staying in the House who will speak on this subject and the rest have gone. If you press the bill perhaps they will rush back to this House and their interest and responsibility ends there. On the other hand if there was a discussion on Indira Gandhi or the rich, the House would have been full. Sir, we politicians always remain conscious how to preserve our power and we do not hesitate to indulge in cheap slogan mongering. A little while ago the House was discussing the problem of the landless and suggestions were being offered how the surplus land should be distributed. Now, from that debate it emerged that we have only 5 crores of barren land and the number of the landless in the country was in the neighbourhood of 7 crores. Thus even if we distributed the entire land the share of each would be less than one acre which is an uneconomic hold-

This kind of a distribution proing. cess will not help solve any problem. But we keep on harping upon the need for distribution of land without a practical knowledge of agriculture because, as I said, we often play for cheap slogan mongering. Therefore, we have to think in a more rational and practical way. Surplus lands should be distributed amongst the mar-11 land-holders, cultivators. ginal we want to ensure proper industrial development in the country, then the cultivators of industrial crops will have to be paid proper prices for their crops. we have to frame proper crop insurance schemes that will come to the rescue of the poor cultivators when natural calamities destroy their crops and along with these we have to tone up the present law or make new one which will save them from middle men and black marketeers and maintain their interests. But this is never done. We never genuinely feel for the cultivators and they have remained neglected for long. We have to think in terms of improving the lot of the small landholders. The cultivator who has one acre of land, should get two acres instead which will make his holding economic and the quantum of produce will also improve. But instead of doing it if we try to distribute one seri among 1000 ladies then the share of each would be just enough to be used as a bandage and will never be afficient to hide her shame. In the ume manner, if we go on harping upon the theme of equal distribution then it would not be anything more than cheap sloganising. It will only encourage unrest in the country and will not be in the interest of the cultivators or agricultural labourers. Therefore, we have to leave this path and take to more practical solutions. If we really want that the industry of our country should prosper and thrive, then we have to give proper remunerative price to the cultivators producing the industrial crop who will be able to maintain their family and would lead a better life. I will, in fact, go a step further and suggest that

all crops produced should fetch remunerative price and unless this is not done then supply to industry will fall, industrial progress will retard we will have to depend on foreign countries for imports of both foodgrains as also the industrial crops for ages to come. With these words I conclude my speech.

SHRI SKARIAH THOMAS (Kottayam): Mr. Chairman, Sir, the House is debating a very important resolution. Let me first of all congratulate the mover of the resolution for providing an opportunity t_0 the Members to discuss a very important problem.

Sir, it has been a consistent demand of the farmers in our country that their products should get a reasonable price. But, unfortunately, the Government in power does not pay much attention to it. In our country when there is high production, the prices decline and the growers suffer. Why does it happen like this? It is mainly because the Government does not have a well considered policy in regard to the pricing of the commercial crops produced in our country. There was bumper production of cotton; but the textile prices have gone up. There was record production of sugarcane for which the farmers in UP and elsewhere are suffering, but the prices of sugar has not come down. The sugarcane growers are suffering because they do not get a remunerative price. Same is the case about rubber also,

In this context, I would like to say that whenever a demand comes up from the industrial sector for concession in taxes, etc., the Government is too willing to satisfy them. The House will remember that a few months ago there was a temporary decline in the production of natural rubber. 99 per cent of the natural rubber produced in India comes from Kerala.

Incidentally, I may mention that rubber is one of the important cash crops which sustain the economy of Kerala. Any fall in the price of rub-

[Shri Skariah Thomas]

ber will adversely affect the rubber growers most of whom are medium and small-scale growers. When there was a temporary shortfall in production of natural rubber, the price in the open market started rising. Immediately the tyre manufacturers started clamouring for import of rubber. Since they have got a strong lobby and can influence the Government yeary easily, the Government took a sudden decision to import rubber from outside. This was a very harmful step as it would have ruined the economy of Kerala. According to the latest information, the Government proposes to import 15,000 more tonnes of rubber from outside. The hon. Minister has assessed the tyre manufacturers that their interest would be protected. I have nothing against the tyre manufacturers interest being protected. My point is that the growers interest should also be protected.

What is happening today is that whenever the price of commercial crop rises, the Government comes forward to protect the interest of the industry but the same enthusiasm is not to be seen in the case of cotton growers, cane growers, rubber growers, etc.

In this connection, I would also like to point out that the latest decision taken by the Government to import copra from outside is going to affect the coconut growers of Kerala very badly. The coconut growers of Kerala have protested against this decision of the Government. I hope, the hon. Minister will reconsider this decision to import copra and thus save the coconut growers of Kerala from total ruin.

About the pricing of commercial crops also, I have a word to say. When there is surplus production, the Government should take adequate steps to see that the prices may not fall below a certain level. They should step in and make bulk purchase, so that the farmers do not have to suffer. Otherwise, out of sheer frustration, the farmers will burn down their pro-

of commercial crops (Res.)

ducts, which will not be in the best interest of the country. Therefore, what is needed is a realistic policy in regard to the prices of commercial crops on which economy of our country depends to a great extent.

With these words, once again, I support this resolution.

SHRI P. RAJAGOPAL NAIDU (Chittoor): Mr. Chairman, Sir, the Janata Party committed for rural development. Rural development cannot come unless rural economy is stabilised. Rural economy can be stabilised only when the peasants get remunerative prices. Therefore, it is the duty of the Government which is committed for rural development to stabilise the prices of agricultural commodities.

There is no machinery to stabilise the prices of agricultural commodities. Of course, they have created some machinery to support certain commodities, specially the foodgrains. That is also half-way. What I want is that there must be a comprehensive legislation so as to stabilise the prices of all agricultural commodities. For this, a Commodity Price Stabilisation Corporation must be constituted. Unless it is constituted, it is not possible to stabilise the prices. Now, the Agricultural Prices Commission is doing something. But it must be under the supervision of the Commodity Price Stabilisation Corporation.

A reference given to the Agricultural Prices Commission is not sufficient t_0 help the agriculturists. The Agricultural Prices Commission, as it exists today, is not having any machinery for collecting the cost of cultivation and also the cost of living of the peasants and the rural masses. Therefore, the Agricultural Prices Commission should be provided with machinery for this purpose.

In the matter of fixing the price, they are fixing the minimum price, but the minimum price is not a remunerative price and the minimum price is not in proportion to the cost of cultivation and the cost of living of the peasants. it is fixed with a view to helping consumers also, taking all the existing circumstances into consideration. We should not do that. If we want to help the consumers, we must subsidize them and see that only poor consumers are helped and not those whose income is as much as Rs. 2,000, Rs. 3.000 and so no. We are not committed to help them; we are committed to help only poor consumers. Therefore, with this in view, the pricing for be separate and consumers must the pricing for commercial crops or agricultural commodities must be separate. If we take that stand, it would be quite easy for us to see that remunerative prices are fixed for agricultural commodities.

Now, after setting up the Agricultural Prices Commission, commodities which are surplus must be identified every year and they must be notified. There must be a revolving fund for purshasing these surpluses. All suruses must be purchased by the Commodity Corporation. Now, having purchased it-supporting we want to purare jaggery-they say, especially the officials, that there are no storage facilities. Therefore, when the Corporation is set up, if they are to purchase these commodities, there must be godown facilities and storage facilities. Therefore, there must be a comprehensive plan for having storage facilities wherever necessary throughout the country, depending on the commodity.

Now, after we purchase these surpluses, what are we to d_0 with them is the question. We must see that they are exported as far as possible. Now, we are not having any machinery for exp

agricultural commodities to other countries. In certain foreign countries they have their Trade Representatives or Marketing Officers in their

Embassies. Therefore, I would request the Government to see that in every Embassy office of jours, there is a Trade Representative or Marketing Officer appointed for exploring the possibilities of exporting these agricul. tural commodities.

Now, there must be money for that and, therefore, we must have a revolving fund so that the commodities can be purchased and sold; and that fund must be constant. If necessary they should take the help of the financial organisations in getting money.

Again, if there are surpluses, we must see that these agricultural commodities are put t_0 industrial use. I have seen that in USA they are converting agricultural commodities for industrial use. They have four research centres—one at New York and three more at other places. Therefore, if we can also have such centres, it would be easy to convert these commodities.

I will give one example. We are having jaggery: 45 per cent of sugarcane is being converted into jaggery. But we are not able to sell it. Therefore, if we can have a research centre, we can see how it can be converted into alcohol. With alcohol we can run automobiles: scientists say we can do it. Therefore, it is quite necessary for us to open research centres.

Now, these purchases must be made by this Corporation. If this is to be done, we must nationalise all the trade. Therefore, we must canalise the purchases. Unless these purchases are canalised and exports ar_e canalised, it is not possible to control these private traders or businessmen and capitalists and to protect the interest of the peasants.

I want to make on_e more point. Now we are meeting with natural calamities like floods, cyclones and droughts. We are not able to control them. Mr. H. M. Patel, Prof. Ranga, 60 economists and other political leaders of our nation have asked the UNO to constitute

[Shri P. Rajagopa] Naidu]

a fund, Natural Calamities Mitigation Fund, for helping the developing countries. If we can achieve that, if our Government, especially our Minister, can move the FAO and other world organisations to constitute that Fund, we can get money and see that the sufferings on account of these calamities are mitigated.

Then we can have crop insurance. In that we should provide not only for fall in production but also for fall in prices so that the farmers may not get unremunerative prices.

VENKATASUBBAIAH SHRI **P**. (Nandyal): Mr. Chairman, Sir, т must congratulate the Mover of the Resolution for having brought forward this Resolution. Though Hon. Member, Shri Dinesh Joardar, was not present to move the Resolution. Shrimati Ahilya Rangnekar has, very stoutly, defended the cause of the farmers. The deep concern expressed by the various Members who participated in this debate goes to show that it is high time that certain concrete steps were taken by the Government to protect the interests of the farmers who raise cash crops. Perhaps, in this context, Mr Charan Singh's 'Kisan Rally' becomes more relevant to highlight the problems of the kisans...

AN HON. MEMBER: Are you attending it?

SHRI P. VENKATASUBBAIAH: Perhaps, Mr. Barnala may be one of them. I want to point out certain anomalies. But before I do so. T would like to read from the Reserve Bank's report with regard to the economy in 1977-78. They say that jt was sluggish:

"...sluggishness and uncertainty injured the Indian economy, imports shot up and exports slumped, industrial growth was 'disappointing', money supply went up substantially, and while wholesale prices decreas-'sed, the retail prices increased."

Coming to food production and production of other agricultural commodities, they say:

prices to growers

"The output of foodgrains reacha new high at 126 million ed tonnes—an improvement of five million tonnes over the earlier peak touched two years ago. Several cash crops—sugarcane, tea. coffee and cotton-also recorded a substantial improvement in production levels. The larger use of fertilisers and good and well-spread rainfall contributed to the increase."

But the anomaly is this. While the prices of cotton slumped, the prices of textiles have gone up. While the cigarette manufacturers have earned record profits this year, the price of tobacco has come down. Why are we having this anomaly? When there is increase in production, there should be some mechanism by which you have to protect the interests of the farmers. This is the anomaly. Where production goes up, prices slump and the farmers suffer. I would like to bring to the notice of the Agriculture Minister, who is here, that he should have an integrated approach with regard to agricultural production, that is, for food crops as well as for cash integrated approach crops. The should be like this. Number one is supply of inputs in time at reasonable prices. Inputs include irrigation and power too. In certain States the tariff for power has been increased so much that small farmers are not able to use power. The irrigation rates have increased manifold. It is having a disastrous effect on the cost of production in the country.

(2) About the infrastructural arrangements the government propose to take, the infrastructural arrangements include marketing, storage and a good communications system. A farmer in a remote village grows cash crops and by the time he brings it to the market, because of the bad condition of the roads and the high price he has to pay for the transport,

he is not able to market his produce. So top priority should be given to infrastructural facilities.

Another important factor is about the institutional finance. Bank finance must be readily available for farmers especially the small and marginal farmers.

Important commodities like tobacco earn yearly hundreds of crores of foreign exchange and pay to the Central Exchequer to the tune of Rs. 300 crores by way of excise duty, but there is no support price for the tobacco grower whereas paddy and other crops have support prices. There is no support price for the tobaccogrower. There is no support price for the cotton-grower. Unless there is a support price and that support price is remunerativey, the middlemen are getting the largest benefit. As I said, the cigarette manufacturers have earned a record profit whereas the STC has to go to the rescue of the growers in Andhra Pradesh to purchase tobacco at a throw-away price. STC is not able to purchase tobacco from the growers whereas the cigarette manufacturers are purchasing it at a throw-away price. Same is the case with cotton. These factors have to be borne in mind.

The last point is about crop insurance. Crop insurance must ensure that there should be some sort of a protection to the farmers on what he grows. Crop insurance has only remained as a slogan on paper. We have to take vigorous steps to give protection to the farmer.

The last point I want to make is that small farmers and marginal farmers agencies have been set up in this country. There is a DPAP programme. These programmes must be given some teeth and finance provided to small and marginal armers. They should be protected because all these years the green revolution has benefited only the big landlords. There has been a terrible disparity and imbalance between the small farmer and the big farmer because whatever facilities that are provided by the government have been usurped by the big landlords to the detriment of the small farmers. That imbalance also has to be corrected.

Another point is with regard to exports. Why is this government reluctant to export sugar and onions which the hon. Member has pointed out? Onion-growers are in great distress in this country now. Why should they not continue exports which have been done previously? They have stopped export of sugar without making alternative arrangements for proper distribution of sugar and also for providing employment and enhancing the purchasing power of the common man. Without enhancing the purchasing power of the common man, he cannot purchase the sugar. He has no money to purchase.

I would only urge on the Minister that this resolution was instrumental in highlighting some of the important problems of the farmers especially those who grow cash and commercial crops. I would urge upon our hon. Minister to evolve a strategy, to evolve a method by which farmers should not suffer and they get remunerative prices and they are not penalised for the simple act of serving the country by increasing agricultural production.

With these words I thank you for the opportunity you have givevn me to speak on this Resolution.

SHRI K. SURYANARAYANA (Eluru): First of all I want to thank the mover of the Resolution because it has given us an opportunity to highlight the problems faced by farmers growing cash and commercial crops.

The Government for several years now are not giving proper prices to the agriculturists.

[Shri K. Suryanarayana]

Sir, in my opinion, several times I had said that also, I think, there can be no dispute that in this country, the worst sufferers are our agriculturists. Our friends also said the same thing. There is no guarantee for the remunerative price of their agricultural Yesterday we also had a products. discussion about it. Since 1954 or 1956 or so from the Food Corporation of India also there is no guarantee for the price. We were of course happy in the initial stage when the FCI came to our rescue. The same is the case with regard to the tobacco.

You may be aware that the Tobacco Board was constituted only for the benefit of the tobacco growers. But, still, the growers are suffering more than ever before. My hon. friend Shri Venkatasubbaiah would also share the same thing with me. Only recently the Agricultural Prices Commission had invited the tobacco growers to offer their suggestion. Sir, I can tell you from my own experience that tobacco is being sold at Rs. 2700 or so a ton. This is the price which the tobacco growers are getting. In the Guntur market also the price may be at Rs. 2,500 or so-not more than Rs. 3,000 a ton. I may tell you that persons owning Pan shops are better off as compared to the farmers owning 25 acres of land in the rural areas, They have been able to give better education to their children whereas the poor farmers who are owning 25 acres of land are unable to give right type of education to their children.

Ours is a poor country and it depends on 75 to 80 per cent of agricultural people. I have to congratulate the lady Member for having brought forward this Resolution. In Andhra Pradesh, in the rural areas, the agriculturists are suffering because they are not getting a remunerative price for their produce. I hope the Communist friends will agree with me that the agricultural labourers cannot be maintained unless something is done with regard to fixing up of a remunerative price to the agricultural products of the farmers. In my part of the State, so far as agriculturel problems are concerned, all people belonging to the Communist Party (M) or C.P.I., Janata Party and the Congress have joined together in recognising this problem. Our Chief Minister has also issued a circular to implement certain schemes. But the officers are not cooperating with him. This is an unfortunate thing in our country. We depend on our officers for each and everything. There is no experienced person in the Agricultural Prices Commission represented. I would urge on the hon. Minister that the Agricultural Prices Commission should be constituted with experts who have knowledge on commercial crops, food crops etc. Then only it will be possible for the Commission to fix a rmunerative price for the products.

Sir. I have forgotten to table my amendment. I know that our Food Minister, Shri Barnala is taking a lot of interest in agriculturists. I would request him to include a representative on a part-time basis in the Agricultural Prices Commission while fixing the prices for the agricultural commodities. What is the harm in having such a representative there?

In our State, we grow tobacco. But, there is no remunerative price given for paddy. There is no storage facility given by the Government. They have stopped this facility even in Haryana and Punjab—surplus states. My request to the hon. Minister is that whether the States are surplus or deficit, he should see to it that either private godowns or government godowns are provided for storing the grains. I was told 20 per cent of our agricultural produce was ruined on account of the lack of storage facilities.

Now, I come to groundnut. In 1972-73 the groundnut production was to the tune o 4.09 million tonnes whereas in 1976-77 it rose to 5.25

million tonnes. But what is the price that it fetched. It was very low. So many producers of groundnut in Andhra Pradesh were ruined. It seems either our Agriculture Minister has no voice or he is not able to convince other ministers. The same thing happened to sugarcane and tobacco. They are also importing cotton. Three to four years back there was surplus in cotton but not now. they say the price is normal now but three years back they encouraged all the farmers to produce cotton but as the price of cotton became very low many farmers in Andhra Pradesh ruined. Government were should take care of the farmers and only then our country will be able to survive. I do not want to blame the present government entirely. Previously also we did not do much but this government promised to get a price of Rs. 150 per quintal for wheat but they have not fulfilled their promise. Tobacco is the major foreign exchange earning commercial crop but see the building of the Indian Tobacco company and the plight of tobacco producers. Only the cigarette manufacturers have been benefited. You must rectify this. Although you wanted to rectify yet you have forgotten. Please consider all these things.

MR. CHAIRMAN: Please conclude now:

SHRI K. SURYANARAYANA: I do not want to blame your party. We are all Indians. After having been elected we are the representatives of all groups. I am a representative not only of agriculturists but of the entire country. So, in this context I would like to urge upon the government to get remunerative prices to the farmers and there should also be erop insurance. You can save the country only by saving the agriculture community which is 70 per cent of our total population.

SHRI K. A. RAJAN (Trichur): Mr. Chairman, Sir, I rise to support 3625 I.S-20. this resolution wholeheartedly. This resolution correctly represents the aspirations and sentiments of crores of kisans who have been trying for the last so many years for a reasonable remunerative price for their produce.

Sir, it is not only the case that crores of kisans are demanding this. Various representative organisations of kisans and kisan sanghs have placed their view points before the Government, before the respective Ministries and before the Planning Commission. They have demanded that unless these kisans, who are the backbone of agricultural country like ours, are given enough protection for their products, the national economy cannot be set right.

Sir, you know; I need not narrate. What has happened in the last two years? It has been expressed in this House on various occasions. What is the condition of the jute grower? What is the condition of the cotton grower? What is the condition of the rubebr grower? What is the condition of the miserable tobacco grower? And, Sir, what is the condition of the growers of the major foreign-exchange earning products of my State,-coconut and rubber? These peasants are forced to resort to distress sale. Because of what conditions? Because of whom? Who is exploiting the situation really? The monopolists and the industrialists who are using these raw materials for their industrial production and the traders; it is they who take the benefit out of the whole thing. What is the impact of the economy in our villages? Sir, unless the peasant is given a remunerative price, unless he is given a fairly reasonable margin of what he produces, how can he just have an incentive and an impetus to go on with his agricultural operations? And unless he does his agricultural operations in time, what is the future and fate of those agricultural workers who are dependent upon this particular vection? That also affects an important section of our people. The

[Shri K. A. Rajan]

agricultural workers cannot even aspire for jobs for three months in the year. That is the position in which our economy has been put during this period.

It has been our experience during the past two years of 1977 and 1978 that tobacco growers have been forced to sell their products at distress price. Those people who have been sitting tight over their necks like the monopolists and the industrialists have been amassing money like anything. See the fate of the jute-growers in West Bengal. They have to sell their products at distress price. Even the recommendations of the Agricultural Prices Commission have not been implemented. They were forced to sell the whole thing at this distress price. Who is exploiting these people? It is these jute industrialists and the jute barons who are exploiting them. It is these people who are amassing money at the cost of the sweat and blood of these poor peasants. What is the machinery envisaged? How is this mechanism going to work? What is to be done in the larger interests of our economy, in the larger interests of our nation? Unless the agriculturists who form the majority in this country, who are really the backbone of this country, and of our economy, are helped in every way, our economy cannot be set right in any way.

Now. I am sorry to say this: There is no difference between the earlier Government and this Government because the attitude of this Government towards the agriculturists is deplorable. I am sorry to say this. They just want to cater to those industrialists who just take more and more acres of production of raw materials, produce their things and sell them in the market. If you take the comparison, what is the price of any commodity which has been put in the market, which has been produced by the industrialists out of these raw materials of the poor peasants? Has that price come down? Has the peasant been benefited by this price rise or

price fixation? No. They are still at the mercy of everyone. The poor agriculturist is being exploited like anything.

That is why, Sir, at least this time, some agriculturists are raising their heads, organising themselves, and demanding all these things.

Sir, I would like to point out in this juncture two important points regarding my State where the agricultural producers are being put to difficulties; one is the question of rubber and the other is the question of coconut. Regarding rubber, our Government here is acting just in favour of these big industrialists of the tyre industry. like Dunlop, Firestone and all these companies. This they do, at the risk of hundreds of the rubber growers in our State. Our State Government has repeatedly represented, repeatedly demanded and appealed to this Government not to import rubber at the cost of the rubber-growers. But in all these matters their demand has just become a wild cry and it has gone futile. So, the rubber growers are demanding from the Government, why cannot the Government have a remunerative price for rubber in the interest of the rubber growers, as also in the interest of the economy of Kerala? That is one point which I would like to impress upon the hon. Minister. Stop this import of rubber. Save the rubber grower. Save the economy of Kerala and save the country and do justice to a vast section of agriculturists who produce products which earn a good amount of foreign exchange.

Then, Sir, one more point and then I conclude. This is regarding coconut. Kerala produces almost 90 per cent of our coconuts. In Kerala, after the land reform, there is no big estate owner, there is no big coconut planter. Every household has got two or three coconut trees. Every middle class family, lower-middle class family, uppermiddle class family has got coconut trees in the compound of their houses. What is the position now? Coconut is now fetching a very reasonable price. One thousand coconuts fetch about Rs. 1000. The Kerala Government has been demanding, appealing and even begging the Government of India not to import copra and coconut oil from outside the'country. What is the misconception going on in the heads of the Government? The Government treats the coconut oil as an edible oil. But it is not. It is a commercial oil. 60 per cent of the total production of the coconut oil in the country is used for the commercial and industrial purposes. The statistics shows like that. Now what is going on in the country? With all the assurances and promises, with all the representations from the Kerala Government and the M.Ps. of Kerala State. import of copra and coconut oil is being continued. The price of the commodity has come down and the economy is in shambles. In this context, I whole-heartedly support the Resolution. In the interest of the nation, in the best interest of the economy, I would request the Government to please see that remunerative prices are given to the thousands of growers of rubber, coconut, tobacco, conton, jute and other things.

श्री विनायक प्रसाद यादव (महरमा) : सभापति महोदय, हम लोग कांग्रेसी हुकमत में एक नारा' लगाया करते थे ''पेट है खाली मारे भूख '' बंद करो दामों की लट ।

यह नारा हम लोग 15-20 साल तक लगाते रहे ग्रौर इसलिए लगाते रहे कि गांवों के दाम कभी भी दूर नहीं हो सकते ग्रगर देश के किसान की उपज की प्राइस के सवाल को तय नहीं कर लिया जाता। जनता पार्टी की सरकार ने अपने मेनिफेस्टो में यह कहा या कि हम प्रहरों ग्रीर गांवों के ग्रन्तर को दूर करेंगे और गांवों की गरीबी दूर करने के लिए उचित ग्रोर ग्रावश्यक कदम उठायेंगे । सभापति महोदय, यह ठीक है कि हमारे कृषि मती जी खुद किसान है, वे किसानों के दद को जानते हैं लेकिन ग्रफसोम है क जब गेहे, चावल स्रोर धान का वक्त साता है तो वीफ मिनिस्टरों को बुलाते हैं ग्रौर कहते हैं कि इन का दाम क्या होना चाहिए। उन से दाम तय करने को कडते हैं । चीफ मिनिस्टर ग्रीर मंत्री महोदय ^{बभी} पांच रुपये मन बढ़ा देते हैं, कभी दस रुपये मन ^{बढ़ा} देते हैं स्रोर यह सोचते हैं कि जैसे किसानों को बहत वही राहत दे रहे हैं। इस तरह की नीति यभी भी चल रही है। लगता है जैसे किमानों पर ^{२या} करके उन्हें भीख दे रहे हैं।

समापति महोदय, मैं म्रापके जरिए निवेदन करना चाहता हूं कि जो प्रस्ताव भ्रमी सदन के सामने है, श्रगर सरकार भ्रोर मंत्री महोदय इस प्रस्ताव को मान लें तो हम समझते हैं कि हिन्दुस्तान की गरीवी बहुत हद तक दूर हो सकती है। शहरों की भ्रमीरी का कैलाण ढह सकता है भ्रोर गांवों की गरीवी का पाताल पाटा जा सकता है।

सभापति महोदय, हम जहां से झाते है वहां पर किसान जूट, पटुझा नकदी फसल के रूप में पैदा करता है। हमारी पब्लिक झण्डर टेकिंग कमेटी इस सवाल पर दो साल से विचार कर रही है झौर उसने प्रपनी रिपोर्ट में कहा है कि जूट पैदा करने में जितना खर्च होता है, उसके लिए किसान को अगर मुनाफा देना है स्रौर उसका खर्चा उसको दिलाना है तो जूट की कीमत तीन-सौ, माढ़े-तीन-सौ रुपये क्विटल होनी चाहिए । उत्पादन खर्चा जोड़ कर पब्लिक झण्डरटेकिंग ने जूट का दाम कम से कम साढ़े तीन सौ रुपय धूप्रति क्विण्टल निण्चित करने की सिफारिश सरकार से की है तभी किसान को जूट की खेती में कुछ बचत हो सेकती है ।

सभापति महोदय, ग्रभी क्या स्थिति है, वह में ग्रापको बतानां चाहता हूं। दूसरे महायुद्ध के समय भ्रौर म्रंग्रेजी हकूमत के समय किसान को जुट का दाम 90 रुपये, 100 रुपये मन मिलता था ग्रौर उस समय जुट का बोरा चार ग्राने में **भाता** था। ग्रब जुट की कीमत सौ रुपये से घट कर 50-60 रुपये पर झाँगई है ग्रौर यह कीमत भी किसान को बेचने के वक्त नहीं मिलती है। जब जुट वेचने का वक्त झाता है तो वेगन नहीं मिलता है। इसका नतीजा यह होता है कि किसान को प्रापना जट 70. 80. 90 रुपये के बजाय 40-45 रुपये में देचना पडता है। ग्रीर बोरा यानी बैंग जब किसान वाजार में खरीदने जाते हैं तो एक बैंग का दाम ग्रभी 5-6 रुपये देना पड़ता है। जब किसान को एक मन के दाम 90 रुपये मिलते थे तब जुट का एक बोरा चार अने में बिकता था और मब जब जुट के दाम घट कर 50-60 ख्पये पर मा गए हैं तो बोरे के दाम साढ़े चार, पांच ग्रौर छः रुपये तक चले गए हैं। देश की यह एक बहुत बडी समस्या है कि किसान जो चीज पैदा करता है उसके दाम तो घटते जात हैं लेकिन किसान को जो चीज बाजार से खरीदनी होती है उसके दाम विगत 15-20 माल मे आसमान को छते जारहे हैं। 15-20 स।ल पहले एक मन धान किसान बेच कर चार पांच जोडे धीती खरीद लेता था लेकिन ग्रब एक जोड़ा धोती खरीदने के लिए उसको डेढ पीने दो मन धान बेचना पड़ता है। ग्रीर इस तरह किसान की बहुत ज्यादा म्राज लुट हो रही है। जिसके चलते वह गरीबी की कीचड़ में फंसता जा रहा है।

इस वास्ते यह जो प्रस्ताव म्राया है इसको सरकार का मान लेना चाहिए । इससे गांवों की हालत मुधरेगी ग्रीर गांवों ग्रीर गहरों का जो झगड़ा चल रहा है वह भी ठीक हो सकेगा । गांवों की

(श्री विनायक प्रसाद यादव)

गरीबी को दूर झगर झाप करना चाहते हैं वो भापको दाम बांधने के सवाल को एक सिदान्त के रूप में ग्रपनाना होगा ग्रौर किसी सिद्धान्त को सामने रख कर ही किसी कृषि जन्य पदार्थ के दाम तय करने होंगे। मभी जो प्रइस कमेटी है वह जो मन में माता है दाम तय कर देती है। एक प्रिंसिपल को सामने रख कर ही किसी वस्तु के दाम तय होने चाहिएं फिर चाहे वह कारम्याने की बस्तुहो याखेती की बस्तु हो । हर वस्तु के दाम उसकी प्रोडक्शन कास्ट को मद्देनजर रखते हुए तय होने चाहिए । यदि एक मन धान पदा करने में हम को 50 रुपया खर्च करना पड़ना है तो उसका डेंढ़ गुना दाम तो कम से कम होना ही चाहिए भ्रौर वह किंमानों को मिलना ही चाहिए । पन्सिक म्रण्डरटेकिंग्ज कमेटी ने जुट की प्रोडक्शन कास्ट को घ्यान में रखते हुए एक विवेटल जूट के दाम साढ़े तीन सौ रुपये कम से कम किसान को देने की सिफारिश की थी। ग्रभी किमान को मुझ्किल से 125 रुपया एक क्विंटल का मिल रहा है। इस तरह से ग्राप देखें किसान की कितनी लुट हो रही है । उसी तरह से, गेहूं, कपास ग्रादि जो कुछ भी किसान खेत में पैदा करता है उस के दाम बिल्कुल नीचे रहते हैं ग्रौर किसान जो चीज बाजार से खरीदना है उसके उसको बट्टत ऊंचे दाम देने पड़ते हैं। इसका नतीजा यह हो रहा है कि गांव दिन प्रति दिन गरीब होते जा रहे हैं, घ्वस्त होते जा रहे हैं ग्रीर शहर दिन प्रति दिन तरक्की करते जा रहे हैं। में समझताहूं कि इस प्रस्ताव को मान लेने से ही गौवों की गरीबी दूर हो सकती है। माज हालन यह है कि जो करोड्पति थे वे म्रारब्पति बन गए हैं। मंग्रेजों के बाद कांग्रेसी राज में जो करोड़पति थे वे म्राज **धरवपति हो गए हैं।** गांवों की गरीबी तभी कम हो सकती है जब इस प्राइस के मवाल को तय कर दें, एक सिद्धांत को ग्राधार मान कर ग्राप दाम तय करें। तभी यह जो गरीबी की ममस्या है इसका समाधान हो सकता है।

इन शब्दों के साथ में निवेदन करता हू कि यह प्रस्ताव जो सदन में रखा गया है इसको स्राप मान लें मौर इसके मुताविक काम करें। ऐमा मगर मंत्री महोदय करेंगे तो उनको हजार हजार बन्यवाद मिलेगा स्रौर नये गांव का निर्माण होगा।

डा० रामजी सिंह (भागलपुर) : इस बियम में बिल्कुल भी विवाद की एंजाइण नहीं है कि खेती से जो चीज पैदा होती हैं उनके दाम सरने हो रहे हैं क्योंकि स्वयं वित्त मंत्री महोदय ने एक प्रश्न के उत्तर में इम चीज को कुछ दिन पहले स्वीकार कर लिया था ग्रीर कहा था कि यह जो मामान है खेती का यह सस्ता हो रहा है। उन्होंने कहा था:

"In the last three months, that is. between November 12, 1977 and February 11, 1978, there was a net price rise in cases such as barley, moong, ghee, meat, groundnuts and groundnut oil, tea, soap, cotton cloth, jute manufacturers, and cement "

मैं वित्त मंत्री का ही उद्धरण देना चाहता हूं, उन्होंने कहा है कि जो खाद्याघ्न हैं जैसे राइम, ज्वार. मसूर, उड़द, पोटेटोज, ग्रोनियनज, एग्ज, फिण, ण्रार, खण्डमारी, गुड़, वनस्पति, मस्टर्ड ग्रायल एण्ड टरमरिक्स ग्रादि, इनके दाम कम हो रहे हैं, ग्रीर जो मिलों में बना हुमा मामान है, उनके दाम ज्यादा हो रहे हैं। यह मेरा कहना नहीं है, यह सरकार का कहना है। भव सवाल यह है कि क्या हमारे माननीय रूषि मंवी को यह णोभा देना है कि क्या हमारे माननीय रूषि मंवी को यह णोभा देना है कि किसानो की चीजों के दाम कम किये जायें ग्रीर ग्रीद्योगिक चीजों के दाम ज्यादा किये जायें ? ग्रगर उनको यह न्यायप्रद लगना है, तो मुझे कुछ कहना नहीं है।

मारी जगहों पर ग्रभी तक हम किमान का गुण गाते रहेह, लेकिन उमके साथ बराबर प्रन्याय हुग्रा है। हम ग्रापके सामने यह रखते हैं कि काटन-रा 1977 में 200 रुपये था जो कि ग्रगस्त. 1978 में घटकर 168 रुपये हो गया, लेकिन काटन क्लाथ जो 1977 में 176 रु0 था वह ग्रगस्त. 1978 में बढ़ कर 183 रुपये हो गया। सभापति महोदय, मेरे पास ग्रगर समय होता तो मैं सारी चीजा के ग्रांकड़े ग्रापके सामने रखता कि खेती के सामान की कीमतें घटती रही हैं ग्रीर ग्री छांगिक चीजा की कीमतें बढ़ रही है।

इस्पात, सीमेंट ग्रीर माबून के मूल्य वढ़े हैं, लेकिन पटमन ग्रादि जिनकी चर्चा हम कर रहे हैं इसके दाम कम हो रहे हैं । ग्रगर मूल्यों की यहां नीति भ्रपनाई जाती रहेगी, तो किसान का मेरूदण्ड टूट जायेगा ग्रीर ऐमा होने से भारतवर्ष की ग्रयं-व्यवस्था ग्रस्त-व्यस्त ग्रीर घ्वस्त हो जायेगी । इम-लिए कम समय होने के कारण में कुछ मुझाव ग्रापके मामने रखना चाहता हूं ।

एक बात तो यह है कि हमें यह सोचना चाहिए कि जो ग्रीद्योगिक सामान है ग्रीर जो कृषि का सामान है, उसके मूल्यों में कुछ प्रनुपात होता चाहिए कि नहीं । डा॰ लोहिया कहा करने थें कि फिनिण्ड ग्रुड्ज ग्रीर रा-मैटोरियल की रेशियो वननी चाहिए, यह हमार्ग मूल्य नीति का एक खम्भा होना चाहिए, । हम नहीं कहने कि क्या रेशियो हो, जो डा॰ लोहिया ने कहा, उसको मान लें, मैं उनकी पार्टी में कभी नहीं रहा, लेकिन जो ग्रच्छी वान उन्होंने कही है, उमको स्वाकार करना चाहिए ।

चौधरी बलबीर सिंह (होणियारपुर) उन्होंने बुरी बात तो नहीं कही है।

डा॰ रामजो सिंह : कुछ लोगों को ^{डा०} लोहिया के नाम से चिढ़ हो जाती है, इसलिए ^{मैंते} कह दिया ।

मैंने इसीलिये कहा कि यह सोचने की बात है, बगर रेशियो स्यापित नहीं करते हैं तो कभी प्रदर्शन होते हैं। मभी हाल में प्रदर्शन हमा मौर मापने गेहं का 5 रुपये बढ़ा दिया, यह ग्रच्छा किया । मचमुच में जनता पार्टी के समय में, यह बात सही है कि गेह के कुछ मूल्य बढ़ाये गये हैं, फ्रीर चीजों के भी बढाये गये हैं, इसके लिए वह धन्यवाद की पात है। यह फर्स्ट स्टेज है, एमर्जेन्सी ट्रीटमैंट भी कर रहे हैं इसलिए म्रावश्यक है कि म्राप रेशियो बनाइये मौर कच्चे माल व पक्के माल में डेढ़ गुना से ज्यादा भ्रन्तर नहीं होना चाहिए। यह सिद्धान्त के रूप में प्राप मान लेंगे तो ठीक रहेगा। योखोगिक मिल-मालिकों की लाबी काफी मजबूत है, वह लोगों को खरीदते है, यह हम देखते है, बेचारे खण्डसारी वाले, किसान छोटे-छोटे लोग होते हैं, वह ग्रागे ग्रा नहीं सकते हैं। इसलिए हम निवेदन करेंगे कि ग्राप दोनों चीजों का πक रेशियो बनावें ग्रीर इसके लिये जो इस संकल्प के मुवर ने रखा है कि संसदीय समिति बनायें, ग्रगर वह न भी बनावें तो एक समिति बनाइये जिसमें तकनीकी लोगों को रखिये, संसद के लोगों को भी रखिये म्रोर एक नेशनल पालिसी बनाइए, नहीं तो किसान भूखे मरते रहेंगे, रैली करते रहेंगे ग्रीर कुछ नहीं होगा, क्योंकि वह संगठित नहीं है ग्रोर दूसरे लंग संगठित हैं । दसरा हमारा यह कहना है कि जो ऐग्रीकल्चरल प्राइसेंज कमीणन की फिलाम्फी पिछले तीम वर्षों में रही है वह गलन है। हम इसीलिए कहते हैं कि इस को देखना होगा। वह कहते हैं कि ग्रगर हम जट का दाम ज्यादा दे देंगे, कपास का दाम ज्यादा दे देंगे, पटमन का, तम्बाकुका दाम ज्यादा दंदेंगे तो उस से इन्फ्लेशन हो जायगा। किस ग्रर्थ-जास्त्र का यह दर्शन है, मैं नहीं समझता हूं । यह गलन है। ऐग्रीकल्चरल प्राइमेज कमीशन की तीम वर्षों की इस फिलास्फी को उलट देना चाहिए ग्रीर इस को समझना चाहिए। जहां ग्राप ने किसानों के प्रतिनिधियों को इस में दिया है वहां छोटे छोट किसानों के प्रतिनिधियों को भी इस में दीजिए ।

तीमरी बात हम यह कहेंगे कि ऐसी स्थिति में जब कि ग्रीटोगिक वस्तुग्रों की कीमतें वढ़ रही हैं। ग्रीर कृषि वस्तुग्रों की कम हो रही हैं तो एक काम हो सकता है। या तो मणकत ग्रीर सक्षम रूप से प्रशासन को इस में हस्तर्थरेप करना चाहिए ग्रीर नहीं तो दूसरा रास्ता यह है कि इस के लिए सणकत को ग्राप-रेटिव हो ग्रीर उस कोग्रापरेटिव में सरकार का भी हिस्सा हो। चव्हाण माहब बैठे हैं, उनको लगेगा कि यह कैसी बात कह रहे हैं लेकिन उस सहयोग समिति को सबल बनाने के लिए सरकार भी उसमें हिस्सा में जिस से डिस्ट्रेस सेल की स्थिति न पैदा हो जैसे मान्ध्र में तम्बाकू का डिस्ट्रेस सेल हुमा, वह न करना पड़े ग्रीर इस तरह से किमानों के हितों की रक्षा हो ।

हम समझते हैं कि यह जो प्रस्ताव झहिल्या जी ने ⁷खा है जोरदार जी के बदले में उस प्रस्ताव को ^{स्वाकार} किया जाना चाहिए। उस में मगर माप ^{संगोधन} कुछ चाहें तो कर लें लेकिन एक समिति तो ^{जरूर} माप इस के लिए नियुक्त करें ताकि प्राइसिंग ^{पालि}सो के बारे में म्राप को वह सुझाव दे सके। इससे ^{-पर}कार का भी लाभ होगा। SHRI V. ARUNACHALAM alias 'ALADI ARUNA' (Tirunelveli) : Mr. Chairman, I support the resolution moved by the hon. Member. I would like to say a few words about this. India is an agricultural country and nearly 70 per cent of the people are engaged in agriculture. In spite of all these things, it is unfortunate that there is no scientific body to fix the prices of agricultural goods. If you go through or examine the functions of the Agricultural Prices Commission.

you will find that they are far from

satisfactory. It is always under the

political influence. It does not care

about the sentiments or the factual

position or the prevailing conditions

among the farmers. It is blindly car-

rying out the instructions of the party

in power. Therefore, the Government must come forward with constructive measures so as to help the farmers to form a scientific body by collecting all facts and figures, demand and other things in the country so that we can assess the factual position prevailing in the country. So far, neither the past government nor the present Government is serious about these measures. Therefore, I appeal to the hon. Minister to think about these conditions and come forward with constructive measures and form a scientific body to fix prices of agricultural goods so that the remunerative prices may be paid to the farmers in future.

Now the Government is having this agency, that is the marketing society. If you examine the functions of the marketing society, you will find that its functions ar_e very poor, because there is no adequate fund with the marketing society.

We know all the commission agents or private agents. They give more advance to agriculturists. So, they are preferring these agents instead of marketing society. Unless the Government grants a large amount of money to the marketing society, we cannot expect that the marketing society can function sucressfully. Therefore, to get [Shri V. Arunachalam alias 'Aladi Aruna']

remunerative price for the farmer or help the farmer, the Government must grant an adequate amount of money or the required amount of money to the marketing society.

17 hrs.

Now, if you examine the prices of the agricultural goods throughout the country, you will come to know what they are. When the monsoon is successful, when the rain fall is above the average, there is surplus production or marginal surplus production with the result that there is an automatic fall in prices. My suggestion to the government is that when there is a successful monsoon or above-average rainfall, government need not hesitate to export at least 25 per cent of the agricultural produce to other countries. Then only we can give remunerative price to the farmers. This year the Government has granted permission to export chillies so that there is some remunerative price to chillies in our state. But if you take onion, the government has not permitted exports and farmers have been seriously affected. I am an agriculturist myself and last month I sold 36 bags of onion for Rs. 115 because there was no market and one cannot keep onion for months together: there was damage and 36 bags got reduced to 15 bags and I sold them at Rs. 115 because there was no export permitted. In granting export licences the government is following a partial policy. You take into account what is happening in Chandigarh or Delhi; you are not taking into account what is happening in Hyderabad or Ernakulam or Trivandrum or Madras. In granting permission for exports government should be impartial. If farmers are not getting remunerative prices, they are unable to give adequate wage to agricultural Jabourers; naturally incomes are kept at a low level and people remain poor. Toat is why I say the entire economy depends on agriculture. There is no difference of opinion in this House that remunerative prices should be paid to ariculturists; I do not know why the government is still hesitating, at least in future government should come with constructive measures s_0 as to help the farmers.

SHRI CHITTA BASU (Barasat): resolution contains two specific The recommendations: firstly the House should appoint a parliamentary committee to go into the twin problems, namely, fixing remunerative price for the cash crops and seeing that remune. rative prices are made available to the growers. It is known to the Government, to the House that there is an economic phenomenon in our country, the growing disparity between the price of agricultural products and industrial goods and we can ignore this phenomenon only at our peril. As my time is short I do not want to discuss this matter in greater detail but the government's policy should be directed towards taking steps to narrow and bridge the yawning gap and disparity between agricultural commodity prices and the prices of industrial products. The Janata government's economic policy is 'so-called' rural orientation and if the economic phenomenon is not given proper shape and direction it cannot be really rural-oriented. I have to say that the Indian economy is a capitalist economy. During the last three decades the Government of India under the pretext of the so-called mixed economy, has developed nothing but a capitalist economy in the country. They have taken to the path of capitalist development and this has led to the growth of monopoil Under monopoly capitalism, houses. the disparity between the prices of raw materials and finished products must continue to grow. That is the economic phenomenon which nobody can ignore. If they ignore it, they do so at their own peril. I want to remind them of this basic economic phe economi nomenon governing the which laws. I have got statistics show that never has there been and

621 Remunerative AGRAHAYANA 24, 1900 (SAKA) prices to growers 622 of commercial crops (Res.)

year during the period 1971-78 when there has not been a gap between the prices of agricultral commodities and industrial commodities and this gap has been continuously growing. My first point is whether the Government considers it necessary and desirable even at this stage to revise the policy which creates this disparity and widens it. That is the question to be directed at them.

My other point is, APC is a machinery which is not for the interest of the growers. This is another fact which the House should note for certain. The APC has all along been working against the interests of the grower. I have got a press cutting which describes the actual situation in regard to cotton price. I quote from the editorial which appeared in Tribunc, Chandigarh:

"This year also the purchase and support policy follows the all too familiar pattern. The Centre has fixed Rs. 225 a quintal as the price for average varieties of cotton, even through the minimum cost or cultivation worked out by the Punjab Agricultural University experts ranges between Rs. 350 to 400."

Does it require any explanation as to for whose interests the APC is working? APC has fixed the support price of raw cotton at Rs. 255 per quintal whereas the experts of the Punjab Agricultural University have worked out that the cost of production ranges between Rs. 350 to Rs. 400. You can imagine the concomitant effect on rural economy.

Coming to jute, my State is an unfortunate State because it has taken to jute cultivation. On the last occasion I described the plight of the jute growers. The economy of jute is the economy of West Bengal. I would like to quote the main recommendation made by the Public Undertakings Committee:

"...the cost of production of jute per acre for the study as a whole in turn worked out to Rs. 377.34 per quintal including the bye-product and Rs. 344.34 per quintal excluding the cost of the bye-product."

What has the APC done? It has fixed the support price of raw jute at Rs. 148. I made a rough calculation and found that f_{or} each quintal of jute a peasant family is losing Rs. 28 to 40. Some journalist made an estimate saying that crores of rupees are being taken away from the growers and the five monopoly houses in West Bengal are amassing fabulous profits.

Therefore, I feel it is in the interest of the Janata Party, if they are true to their professions about following a rural-oriented economic policy, if they really want to give their economic policy a rural bias, to seriously take into account these two or three economic factors, instead of just being guided by two or three experts of a Commission because that will not provide the real thrust to the rural economy which it now needs.

चौधरी वलवोर सिंह (होणियारपुर) सभापति महोदय, इकवाल ने कहा या — उठो मेरी दुनिया के गरीबों को जया दो काख के उमरो दरो दिवार हिला दो जिस खेत से दहकां को मयस्पर नहीं रोटी उस खेत के हर गोणये गंदम को 'जला दो ।

भाज यह णेर पूरी तरह से लाग् होता है। किसान पैदा करता है और उसकी पैदावार की कीमन सरकार मुकरंर करती है। सरकार की एक एजेंसी ए0 पी0 सी0, एश्रीकल्चरल प्राइसिज कसीणत है। जिस तरह से एक डाक्टर, अगर किसी प्रादमी के देदं हो जाए तो ए0 पी0 सी0 की पुड़िया देता है ताकि उसे टेस्परेरीली आराम आ जाए उसी तरह से यह कसीणन जो कि ए0 पी0 सी0 है, वह भी किसान को यूरिया देगा ताकि किसान का दर्द हल्का हो जाए। क्या बात है कि जो चीज किसान पैदा करता है उसकी कीमत सरकार सकर्रर करती है? DECEMBER 15, 1978

[चौधरी बसबीर सिंह]

बड़ी खुणी की बात है कि किसान का एक बेटा एमोकल्बर मिनिस्ट्री को गद्दी पर बैठा है मौर बह किसान की हर हालत को समझता है। क्या वह छाती पर हाथ धर कर कह मकता है कि काटन के लिए बो 255 रुपये प्राइस मुकरंर की है वह दुरुस्त है ? मगर वह कह देंगें कि दुरुस्त है तो हम इस सवाल को छोड देंगे। एग्रीकल्बर मिनिस्टर माहब इस बात को जानते हैं जो काटन की प्राइम 255 रुपये रखी गई है वह कम है। यह किमानों के साथ फ़ाड है, बहुत बड़ा धोखा है। मगर किसान की जेब में पैसा जाता है तो शहर में रोनक होती है। मौर उसकी जेब में पैमा नही जाएगा तो शहर में कहां से रौनक मायेगी ? माज से पांच साल पहले काटन माहे बार सौ, पांच सौ रुपये से ऊपर थी मौर पांच साल के बाद जब हर बीज की कीमन दुगनी हो गई है तो काटन की प्राइम माधी हो गई है।

सभापति महोदय, माप जानते हैं. कि यहां पालियामेंट के बाहर पंजाब के किमानों ने डिमांस्ट्रेशन किया था। माज वे जेनों में बन्द हैं। उन्होंने यहां मपना कपास जलाया था। जिस तरह से इकवाल ने कहा था कि हर गंध्ध्ये ग्दम को जला दो, उसी तरह से उन्होंने भपना कपास यहां ला कर जलाया था। उन्होंने भपना कपास यहां ला कर जलाया था। उन्होंने कहा था कि जिस से हमारी रोटी पैदा नहीं होती है उस को हम जलाते हैं। मगर किमान के मन में यह बात ग्रा जाए कि जो जीज उसके बच्चों को रोटी नहीं दे सकती, है उसका जलाना ठींक है तो हिन्दुस्तान कहां जाएगा ?

जो किमान के लिए प्राज बात करने हैं वे किमान की रेली को एण्टी हरिजन रेली कहते हैं। जब किसान प्रपने लिए इकट्ठा होता है तो बड़े सरमाय-दारों प्रौर बड़े बड़े किसानों के दिमागों में एक जहर भर दिया जाता है कि यह रैली एण्टी हरिजन है। किसान रैली को कहा जाता है कि यह एण्टी हरिजन है। किमान प्रगर प्रपने हकूक के लिए लढ़ता है, इकट्ठा हो कर सामने प्राता है तो जो सरमायदार लोग है वे इस तरह से गलत प्रचार करते हैं। उन्होंने एक लाबी कायम कर रखी है त्रोर उसी का नतीजा है कि किसान प्रौर हरिजन जो खेतों में काम करते हैं उनकी लड़ाई करवाने की बातें सोची जाती है।

जो पैदा करता है उसको प्रपनी चीच का ठीक पैसा नहीं मिलेगा तो देश कहां जाएगा। एक बार यह नारा लगाया गया प्रोड्यूस ग्रार पैरिशा। प्रब यह नारा है प्रोड्यूस एण्ड पैरिशा। गन्ना ज्यादा किसान ने पैदा कर दिया तो सरकार के सामने ग्रौर उसके सामने एक संकट ग्रा कर खड़ा हो गया। छोटे वचीर साहब जो हैं उन्होंने कहा था कि गन्ना ज्यादा पैदा हो गया है इस वास्ते सरकार के सामने एक संकट ग्रा कर खड़ा हो गया है। मैं कहूंगा कि जो पैदा करता है उसको ग्राप इंसेंटिव दें, उसकी जो मेहनन सगती है उसका मुनाफ़ा, उसका एवदाना उसको मिलना चाहिए। तभी देल ग्रागे बड़ेगा। भाप इनफ्लेगन का खयाल न करें। माद वड़ते हैं तो बड़ने दें। माज कैसी विडम्बना है कि कपास तो सस्ती है मौर कपड़ा इतना ज्यादा महंगा है। यह कहां की टकानोमिक पालिसी है, कहां की व्यूरी है? मैं समझता हूं कि किसान को उसकी उपज का पूरा पूरा पैसा भाप दिलवाएंगे तो देश खुशहाल होगा मौर मापको धन्यवाद देगा।

MR. CHAIRMAN: The time of two hours allotted for this will be over by 5.21. So, let us extend the discussion by a few minutes, so that Minister speaks and the mover replies.

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I will not be able to conclude within that time.

MR. CHAIRMAN: You can continue on the next day.

SHRI SURJIT SINGH BARNALA : Then, why not allow some more Members to speak on this?

SHRI YUVRAJ (Katihar): I want to speak.

MR. CHAIRMAN: Members who have sent their names have already spoken.

SHRI YUVRAJ: I have moved an amendment, and I have been here all the time.

MR. CHAIRMAN: All right, the Minister will reply on the next day. Shri Yuvraj.

SHRI CHITTA BASU: The next resolution is an important one in the name of Shri Sivaji Patnaik. Kindly see that it is moved.

MR. CHAIRMAN: As the Minister will reply on the next day, it will not be possible.

SHRI C. K. CHANDRAPPAN (Cannanore): There is time for the Minister to reply.

MR. CHAIRMAN: There is no time.

SHRI C. K. CHANDRAPPAN : May I make a submission? If you kindly postpone the time for Half-An-Hour discussion, if we take up the Half-An-Hour discussion after 15 minutes, the Minister can reply and the mover also can reply and the next resolution can be taken up.

MR. CHAIRMAN: It will not be possible for the Minister to reply within such a short time.

भो युवराज (कटिहार) : सभापति जी, पूर देश में किमान खाने के प्रन्न के प्रलावा वाणिज्यिक फसलें जी पैदा करते हैं, उस में से पटमन, शुगर केन ग्रीर कपाम यह तीन मुख्य फसलें हैं। यह ठीक है कि कहीं चाय की भी खेती होती है, कहवे की भी खेती होती है, लेकिन मुख्य रूप से किमान 3 फमलें सारे देश में पैदा करते हैं। किन्ही प्रान्तों में पटमन की खेतीं होती है, किन्हीं में ईख पैदा करने हैं ग्रीर दक्षिण भारत के कुछ प्रान्तों में कपास की खेती करते हैं।

ग्रापको प्राइस पालिसी फार रा काटन फार दी ईग्रर 1978-79, जो कि एग्रीकल्चरल प्रार्डस कमोज्ञन की रिपोर्ट है, उसे देख कर ताज्जुब होगा कि किसान जब अपनी कपास बेचता है तो उसे क्या दाम मिलते हैं। जिस तेजी से किसान खेतों में मई पैदा करना है, उसी तेजी से उसकी कीमत गिरती जाती है । 1977-78 का टेबल प्राइसेज के बारे में है, मई महीने में यह 1540 रुपये प्रति क्विटल था कपास का, ग्रीर धीरे घीर वह घटता गया ग्रीर सितम्बर के ग्रन्त में उस की कीमत 1535 रुपये हई । यह गुजरात की है । इस के ग्रलावा हैं कर्नाटक, महाराष्ट्र, बंगाल, पंजांब में सब जगह प्राप देखेंगेकि जहां शुरू में कीमत ग्राधिक थी वहां हर महीने कुछ न कुछ कीमत घटती गई है। यह कपास की हालत है। शुगर केन की दशा ग्राप जानते हैं, कई दिनों से इस पर यहां बहस हा रही है कि शुगर केन जो किसान पैदा करता है, एग्रीकल्**वरल** प्राइस कमीझन ने इसके दाम 9, माढे 9 रुपये निर्धारित किये हैं। (व्यवधान)

MR. CHAIRMAN: The time allotted for this resolution is now over. Is it the pleasure of the House to extend the time, say, by half an hour so that this may be taken up next day allotted for the Private Members' Business?

SHRI C. K. CHANDRAPPAN : If the time on this resolution is extended, that will mean another very important resolution in which we are all interested--perhaps, they are not interested—will not be taken up. The time allotted for this resolution is over. The discussion should be completed and we want that the next resolution should be taken up.

MR. CHAIRMAN: The Minister has to reply; he will need time. The mover of this resolution has also to reply. It is not possible.

SHRI C. K. CHANDRAPPAN: We do not mind taking up the Half-An-Hour discussion at 6 O' Clock. Let us sit for half an hour more. It you want to extend time. we propose let us sit beyond 6 O' Clock, upto 6-30. Let us finish this discussion at 6 O' Clock and take up the Half-An-Hour discussion at 6 O' Clock.

MR. CHAIRMAN: Rule 26 says:

"The last two and a half hours of a sitting on Friday shall be allotted for the transaction of private members' business."

It is not more than 2½ hours. In that case, the rules are to be amended.

SHRI C. K. CHANDRAPPAN: We can waive that rule and extend it by half an hour more.

MR. CHAIRMAN: It is not possible.

SHRI C. K. CHANDRAPPAN: it is possible; it has been done in the past. You cannot give a ruling like that. We have waived the rule on many occasions, in this House, by allowing other members to move their resolutions before the Minister's reply. The precedents are there.

MR. CHAIRMAN: It will be taken up on the next day allotted for the Private Members' Business. SHRI C. K. CHANDRAPPAN: It will not be taken up on the next day because there is no more next day coming for the resolutions. Next week is the last week of the session. Unless you allow it to be moved, it will go by default. Let us waive rule 26 which you read out. If that rule is waived, the Half-an-Hour Discussion can be taken up at 6 O'Clock.

MR. CHAIRMAN: You are well aware that rules can be suspended only with the permission of the Speaker and not otherwise.

SHRI C. K. CHANDRAPPAN: It can be done with the permission of the Chair. With a Chairman, from the panel of Chairman, sitting in the Chair, rules have been waived.

MR. CHAIRMAN: I understand the importance of that Resolution as well. For the time being, the time for this Resolution is extended by half an hour; it will be taken up on the next occasion, on the day fixed for Private Members' Business-Resolutions.

भो युवराजः किसान जो ईख पैदा करता है किस तरह उस में उस का शोषण होता है भौर बड़े बड़े उधोगपति जब उस से चीनी बनाते है तो बाजार में वह उन को कि-तनी मंहगी खरीनी पड़ती है ! ...(ब्यदधान....)

Κ. CHANDRAPPAN: SHRI С. There are precedents in this House. When it was necessary, when the House felt and the Chair also felt that certain motions could be discussed and should be discussed, we waived rule 388, and allowed the Members to move their motions before the Minister replied. It happened in the case of a motion by Shri Jyotirmoy Bosu and also in the case of one motion by Shri Samar Guha. I would like you to cooperate with us and waive that rule and allow this Resolution by Mr. Sivaji Patnaik to be moved.

978 prices to growers of commercial crops (Res.)

MR. CHAIRMAN: If the House agrees, that can be taken up. Certainly permission may be allowed if the House agrees....

SHRI C. K. CHANDRAPPAN: Then I move formally:

"That Rule 388 be suspended for the time being without making it a precedent and Mr. Sivaji Patnaik be allowed to move his Resolution."

MR. CHAIRMAN: I find from the records that such proposals were put up previously, but the Chair has not agreed in previous cases.

SHRI C. K. CHANDRAPPAN: You carefully go through the records, Sir.

MR. CHAIRMAN: That is what I find from the records.

SHRI C. K. CHANDRAPPAN: You will find these precedents in the case of a motion by Shri Jyotirmoy Bosu and also in the case of a motion by Shri Samar Guha.

MR. CHAIRMAN: You are quite correct. But that proposal was not acceded to by the Chairman.

SHRI C. K. CHANDRAPPAN: It was accepted and the motions were moved.

MR. CHAIRMAN: It was not accepted.

SHRI C. K. CHANDRAPPAN: It was accepted. It was accepted in presence.

MR. CHAIRMAN: Later on it was not accepted.

SHRI C. K CHANDRAPPAN: do not know.

MR. CHAIRMAN: I have gone through the records. That is the case.

भो मुकराज : मैं यह निवेदन कर रहा था कि ये सीन जो मुख्य पैदावार की फसलें हैं जुट, काटन फ्रां^च गुगर केन उस में प्राप देखेंगे कि किस तरह से जो ये उत्पादक किसान हैं उनका शोषण होता है

MR. CHAIRMAN: The hon. Member will continue on the next occasion-on the day allotted for Private Members' Resolutions. The Minister will intervene and the Mover also will reply.

Now, let us take up the Half-an-Hour Discussion.

17-30 hrs!

HALF-AN-HOUR DISCUSSION

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TERMINAL BENEFITS TO BEAS-SUTLAJ LINK WORKERS, TALWARA.

MR. CHAIRMAN: Now let us take up the half-an-hour discussion. Shri Bhagat Ram.

SHRI C. K. CHANDRAPPAN (Cannanore): Now you are calling bin. You are really creating...

MR. CHAIRMAN: I will show you the records and you will be satisfied.

SHRI C. K. CHANDRAl'PAN: I could have raised the matter of quorum and got the House adjourned but I do not want to do it.

श्री भगत राम (फिल्लौर) : समापति महोदय, मैने २ यगस्त, 1978 को एक स्वैशचन भेजा था जिसका नम्बर था 3456/355 । स्वैश्चन यह था :

(a) Whether the Co-ordination Committee of Beas-Sutlej Link workers of Talwara had drawn Government's attention towards discrimination while giving terminal benefit to the workers;

(b) How many workers got terminal benefit and the number of those who did not get the same;

(c) whether there is a great resentment among the workers against this discrimination and the Co-ordination Committee has started agitation; and

(d) whether Government propose to give terminal benefit to the remaining workers?

इसका रेप्लाई मुझे यह दिया दिया गया थाः

(a) Government is not aware of any discrimination in the grant of benefits under the rules, to the Workers? (b) to(d). Do not arise.

मैं समझता था कि शायद मिनिस्टर साहब को गलत-फहमी हुई हो, उनको इस बात की जानकारी न हो इसलिए मैं ने फिर इस सेशन में इसी क्वैश्वन को रिपीट किया, उसका रेफ़ेन्स देकर मैंने पूछा:

(a) under which rule some workers had been given terminal banefit and others denied;

(b) the number of those who got the terminal benefit and those who were denied; and

(c) whether Government propose to give terminal benefit to the remaining workers?

मझे ग्रफसोस है कि इस बार भी मुझे जो उत्तर दिया गया उस में पहले की गलती पर परेंदा डालने की कोशिश की गई । मेरे क्वेश्चन नं० 3538 का गलत उत्तर दिया गया । इस में कहा गया कि 1947 का जो इण्डस्ट्रियल डिस्प्यूट्स ऐक्ट है उस के क्लाज 25 (एफ) (के) के ग्रन्डर रिट्रेन्चमेन्ट कम्पेनसेशन दे दिया गया है । ग्रब इसकी जो ग्रसली पोजीशन है वह मैं बताना चाहता हूं। यह जो कम्पेंसेशन ऐक्ट है उम के ग्रंतगत जो बताया गया है वह ग्रमली टर्मिनल बेनिफिट नहीं है। थोडे से वर्कस को तीन तीन महीने का टर्मिनल चेनिफिट के रूप में वेतन मिला है जब-कि वहां तलवाड़ा श्रौर सुन्दर नगर जो डैम्स हैं उन पर 50 हजार से ज्यादा वर्कर्स काम करते रहे हैं। उन्होंने म्रपनी जिन्दगी का बहन ही कीमती भाग वहां पर लगाया है । इस से पहले उन में से बहत से वर्कर्स ने भाखडा डैम पर काम किया था। उन्होंने सदीं गर्मी की कोई परवाह न करते हुए दिन रात काम किया था। 425 से ज्यादा मौतें हो गई । हजारों लोगों की लोग नाकारा हो गए । एक्सीडेंन्ट में किसी का बाजू ट्ट गया, किसी की टांग टूट गई ग्रौर किसी का कुछ ग्रौर हो गया। इन लोगों **नें** इतनी मेहनत कर के डैम को तैयार किया जिसका म्राज देश में बिजली और मिचाई के लिए उपयोग कियाजा रहा है । यह मजदुर जो कथित हरा इनकलाब लाये उस से करोड़ों का बेनिफिट माज देश को मिल रहा है । लेकिन जो ऐसे मजदूर हैं इन लोगों का टमिनल बेनिफिट नहीं दिया गया, जब कि दूसरे लोगों को––मैं उन के लिये विरोध नहीं करता हैं, मिनिस्टर साहब ने बहुत ग्रच्छा काम किया है — दिया गया, जा इन्जीनियसंथे या ऐसे वर्कर्स थे, जो रेगुलर थे । लेकिन जिन्होंनें प्रपनी जान की बाजी लगा दी, ग्राप के डैम को तैयार किया, उन को नहीं मिला । इस लिये मुझे उम्मीद है—-मिनिस्टर साहब म्राज इसी ँहाउस